

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

GLORY FURNISHERS PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Glory Furnishers Private Limited CIN: U74999WB1999PTC089886 PAN: AACCG0083A
	Address of the registered office	Taldanga Saw Mills, G T Road, PO. Chinsurah, Dist-Hooghly, West Bengal, India, 712101
3.	URL of website	CD does not have a website
4.	Details of place where majority of fixed assets are located	1. Taldanga Saw Mills, G T Road, PO. Chinsurah, Dist-Hooghly, West Bengal, India, 712101 2. 62, G T Road, Neer Appartment, Near College More. Uttarpara
5.	Installed capacity of main products/ services	Main Product: Distributors of Godrej Products
6.	Quantity and value of main products/ services sold in last financial year	Approx. Rs. 2.5 Cr. as per last audited financials (2023-24) Exact quantity is not ascertainable at present.
7.	Number of employees/ workmen	13 Employees and 4 workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last audited financials available for FY 2023-24 Other details can be obtained by e-mailing on cirp.gloryfurnishers@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing on e-mailing on cirp.gloryfurnishers@gmail.com
10.	Last date for receipt of expression of interest	05.06.2024 (before/by 7:00 P.M.)
11.	Date of issue of provisional list of prospective resolution applicants	15.06.2024
12.	Last date for submission of objections to provisional list	20.06.2024
13.	Date of issue of final list of prospective resolution applicants	30.06.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.07.2024
15.	Last date for submission of resolution plans	04.08.2024 (before/by 7:00 P.M.)
16.	Process email id to submit Expression of Interest	cirp.gloryfurnishers@gmail.com

Date: 21.05.2024
Place: New Delhi

Resolution Process
For Glory Furnishers Private Limited
Reg No: IBBI/IPA-003/IP-N00359/2021-22/13763
B-41, 2nd Floor, Ganga Ram Vatika,
Vishnu Garden Part-I, New Delhi-110018



RESULTS CORNER

SAIL profit dips 2% to ₹1,126 cr in Q4

PRESS TRUST OF INDIA
New Delhi, May 20

STEEL AUTHORITY OF INDIA (SAIL) on Monday reported a marginal 2% fall in consolidated net profit to ₹1,126.68 crore during the March quarter, because of higher raw material prices.

It had posted a ₹1,159.21-crore net profit in the year-ago period, the company said in an exchange filing.

The company's revenue from operations also fell to ₹27,958.52 crore from ₹29,130.66 crore in the March quarter of FY23.

The fall in profit and revenues were coupled with high cost of raw materials in the fourth quarter of FY24 at ₹15,130 crore, higher from ₹14,828.04 crore a year ago.

Its total expenses were lower at ₹26,473.86 crore as against ₹28,088.17 crore in the same period a year ago.

For FY24, SAIL saw its net profit growing to ₹3,066.67 crore from ₹2,176.53 crore

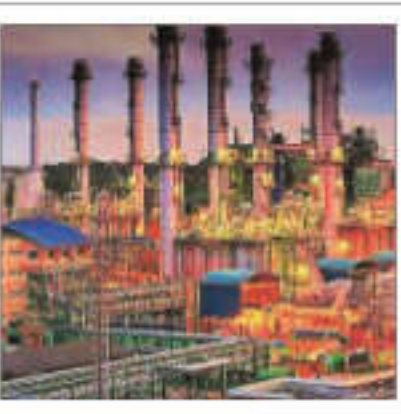
REPORT CARD

Revenue from operations fell to **₹27,958.52 cr**

Revenues were **₹29,130.66 cr** a year ago

The cost of raw materials in the Q4FY24 was **₹15,130 cr**, higher from **₹14,828.04 cr** a year ago

Its total expenses were lower at **₹26,473.86 cr**



The fall in profit and revenues was coupled with high cost of raw materials

For FY24, SAIL saw its profit growing to **₹3,066.67 cr** from **₹2,176.53 cr** in FY23

The revenue from operations for the company has been the highest ever during FY24. This was the third consecutive year when the revenue from operation crossed the coveted level of ₹1,00,000 crore," a company statement said.

The board of the company has also approved a final dividend of ₹1 for FY24.

SAIL chairman Amarendu Prakash said, "The domestic

markets have remained quite robust showcasing continual growth in demand. We have been taking various initiatives towards increasing volumes, adding that value-added products to product basket and improving efficiency levels, which is reflected in the improved physical performance year-on-year."

SAIL under the ministry of steel is the country's largest steel producing entity.

Oil India's net profit rises 18%

STATE-OWNED OIL INDIA on Monday reported a surge of 17.8% in its consolidated net profit for the last quarter of FY24 at ₹2,332.94 crore against ₹1,979.74 crore in Q4FY23. On a sequential basis, however, the net profit declined by almost 11% from ₹2,607.66.

The company's revenue from operations during the quarter under review rose by 16% to ₹10,165.78 crore from ₹8,764.27 a year ago. Total income stood at ₹10,375.09 crore, a rise of 16% from ₹8,936.82 crore in Q4FY23.

For FY24, the consolidated net profit fell significantly by 29% to ₹6,980.45 crore.

The board of directors of the company has recommended issuance of one bonus share for every two shares held, subject to the approval of shareholders. Moreover, the board has also recommended a final dividend of ₹3.75 per share having face value of ₹10 each (pre-bonus), which translates into final dividend of ₹2.50 per share having face value of ₹10 each (post-bonus).

—FE BUREAU

SII sends malaria vaccines to Africa

GEETA NAIR
Pune, May 20

SERUM INSTITUTE OF INDIA (SII) shipped its first set of R21/Matrix-M malaria vaccines to Africa from its facility in Pune. The vaccine has been developed in collaboration with the University of Oxford and Novavax, a US biotech company. The vaccine is the second malaria vaccine authorised for use in children in malaria-endemic regions. US Ambassador to India Eric Garcetti and CEO of SII Adar Poonawalla flagged off the first consignment to the Central African Republic on Monday.

Adani group to bid for more airports

SWARAJ BAGGONKAR
Mumbai, May 20

FIVE YEARS AFTER winning the bid to operate six international airports and becoming the largest private airport operator in the country, the diversified Adani Group is looking to further expand its presence in the airport business.

Adani Airport Holdings (AAHL) is keen to add more airports to its portfolio by participating in government tenders inviting bids for the privatisation of at least 25 airports. An Adani Enterprises presentation stated that 30-35 airports held by the state-owned Airports Authority of

TAKING OFF

Adani Airport Holdings aims to add more airports to its portfolio as govt plans to privatise at least 25 airports

The firm currently runs airports in Thiruvananthapuram, Mangaluru, Jaipur, Lucknow, Ahmedabad, Guwahati

India (AAI) are planned for privatisation by 2025.

AAHL currently runs airports in Thiruvananthapuram, Mangaluru, Ahmedabad, Jaipur, Lucknow and Guwahati, which it



With all airports combined, Adani Group controls 23% of India's total passenger traffic

bagged in early 2019. Its biggest asset, however, is the Mumbai airport, which it took over from the GVK group in 2021. With all AAHL airports combined, the Adani Group controls 23% of

India's total passenger traffic. The group is now planning to become a network player, which will allow it to offer seamless connectivity between airports for better route planning.

Saurabh Shah, deputy chief financial officer of Adani Enterprises (AEL), said, "We will surely look at the airports which come up for privatisation, and this should happen post-elections. We will 100% bid for projects in airports which are in our core strength of the network that we want to develop."

With the near saturation of the Mumbai airport, AAHL said it will open the Navi Mumbai airport for operations in the March quarter of FY25.

T-HILLS PRIVATE LIMITED

Corporate Identity Number (CIN): U45206TG2015PTC101944
 Regd. Office: Survey No-08, Opp to Mahindra Satyam, Side line of Godrej Green Building, Kondapura, Hyderabad, Telangana- 500033
 Email: t-hill@puravankara.com Website: https://www.puravankara.com/t-hills/

Statement of Audited Financial Results for the quarter and year ended March 31, 2024

Sl. No.	Particulars	Quarter ended 31.03.2024	Corresponding Quarter ended 31.03.2023	Current Year ended 31.03.2024	Previous Year ended 31.03.2023
		Audited	Audited	Audited	Audited
1	Income	15,960.12	-	31,716.93	-
(a)	Revenue from operations	275.61	219.17	1,165.55	627.64
(b)	Other income	4,586.43	(509.02)	9,208.47	(1,108.95)
2	Net Profit / (Loss) for the period (before Tax Exceptional and/or Extraordinary Items)	4,586.43	(509.02)	9,208.47	(1,108.95)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	3,388.77	(380.91)	6,847.53	(829.85)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	3,388.77	(380.91)	6,847.53	(829.85)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	3,388.77	(380.91)	6,847.53	(829.85)
6	Paid up Equity Share Capital	1.00	1.00	1.00	1.00
7	Reserves (excluding Revaluation Reserve)	5,325.47	(1,522.07)	5,325.47	(1,522.07)
8	Securities Premium Account	-	-	-	-
9	Net worth	5,326.47	(1,521.07)	5,326.47	(1,521.07)
10	Paid up Debt Capital / Outstanding Debt	300.00	12,889.92	300.00	12,889.92
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	5.30	(8.47)	5.30	(8.47)
13	Earnings per equity share - basic	3,388.77	(380.91)	6,847.53	(829.85)
	Earnings per equity share - diluted	3,388.77	(380.91)	6,847.53	(829.85)
14	Capital Redemption Reserve	-	-	-	-
15	Debiture Redemption Reserve	30.00	-	30.00	-
16	Debit Service Coverage Ratio	1.25	(0.04)	0.63	(0.02)
17	Interest Service Coverage Ratio	6.83	(0.50)	5.47	(0.17)

Notes:

- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the website of the BSE Limited (www.bseindia.com) and the Company (www.puravankara.com/t-hills/).
- For the other line items referred in Regulation 52 (4) of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, pertinent disclosures are available on the website of the BSE Limited (www.bseindia.com) and the Company (www.puravankara.com/t-hills/).
- There is no impact on net profits/loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies for the quarter and year ended 31st March 2024.

For and on behalf of the Board of Directors of T-Hills Private Limited
 Sd/-
 Name: Doddappagowda Shivasangappa Patil
 Designation: Director
 DIN: 01599400

Place: Bengaluru, India
 Date: 20th May 2024

VRL LOGISTICS LIMITED

Regd. Office: RS No. 351/1, Varur, Post Chabbi, Taluk Hubballi, District Dharwad, Hubballi (Karnataka) - 581 207 (18th KM, NH-4, Bengaluru Road, Varur)
 Tel: 0836 2237607, Fax: 0836 2237614, Email: investors@vrllogistics.com
 CIN: L60210KA1983PLC005247, Website: www.vrlgroup.in

EXTRACT OF STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2024

Particulars	Quarter ended March 31, 2024	Quarter ended March 31, 2023	Year ended March 31, 2024	Year ended March 31, 2023
	Audited	Audited	Audited	Audited
Total income from operations	77221.09	70287.99	290971.85	266286.66
Net Profit for the period (before tax, exceptional items)	2911.33	6022.33	12051.23	20251.71
Net Profit for the period before tax (after exceptional items)	2911.33	6022.33	12099.90	20251.71
Net Profit for the period after tax (after exceptional items)	2154.07	6097.25	8906.10	16613.75
Profit / (Loss) for the Period from Discontinued Operations	-	13220.45	(20.99)	15706.31
Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	2323.61	19355.64	9038.74	32421.08
Equity Share Capital	8746.85	8834.35	8746.85	8834.35
Other Equity excluding revaluation reserve	-	-	85832.18	88749.80
Earnings Per Share (of ₹ 10/-each) for continuing operation (not annualized) Basic & Diluted:	2.46	6.91	10.18	18.80
Earnings Per Share (of ₹ 10/-each) for discontinued operation (not annualized) Basic & Diluted:	-	14.96	(0.02)	17.78
Earnings Per Share (of ₹ 10/-each) for continuing and discontinued operations (not annualized) Basic & Diluted:	2.46	21.87	10.16	36.58

The above is an extract of the detailed format of Financial Results for the quarter and year ended March 31, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the said quarter and year ended March 31, 2024 is available on the website of the Company as also that of the Stock Exchanges as detailed below.

Company's website: http://vrlgroup.in/vrl_investor_desk.aspx?display=finance_q_results
 BSE Limited: www.bseindia.com
 National Stock Exchange of India Limited: www.nseindia.com

Notes:

- The financial results are prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (IndAS) (amended) as prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies, as applicable.
- The financial results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors of the Company at their respective meetings held on 20 May 2024. There are no qualifications in the audit report issued for the said period.
- Figures for the quarters ended 31 March 2024 and 31 March 2023 as reported in these financial results are the balancing figures between audited figures in respect of the full financial years and the published year to date figures up to the end of the third quarter of the respective financial years.

For and on behalf of the Board of VRL LOGISTICS LIMITED
 Sd/-
 DR. VIJAY SANKESHWAR
 Chairman and Managing Director
 DIN: 00217714

Place: Hubballi
 Date : May 20, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GLORY FURNISHERS PRIVATE LIMITED

OPERATING IN...
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN/ CIN/ LLP No.: **Glory Furnishers Private Limited**
 CIN: U74999WB1999PTC089885
 PAN: AACC0083A
- Talidanga Saw Mills, G T Road, PO, Chinsurah, Dist- Hooghly, West Bengal, India, 712101
 CD does not have a website
- URL of website: CD does not have a website
- Details of place where majority of fixed assets are located: 1. Talidanga Saw Mills, G T Road, PO, Chinsurah, Dist- Hooghly, West Bengal, India, 712101
 2. 62, G T Road, Neer Apartment, Near College More, Uttarpara
- Installed capacity of main products/ services: Main Product: Distributors of Godrej Products
- Quantity and value of main products/ services sold in last financial year: Approx. Rs. 2.5 Cr. as per last audited financials (2023-24)
 Exact quantity is not ascertainable at present.
- Number of employees/ workmen: 13 Employees and 4 workmen
- Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Last audited financials available for FY 2023-24
 Other details can be obtained by e-mailing on crp.gloryfurnishers@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be obtained by e-mailing on crp.gloryfurnishers@gmail.com
- Last date for receipt of expression of interest: 05.06.2024 (before/ by 7:00 P.M.)
- Date of issue of provisional list of prospective resolution applicants: 15.06.2024
- Last date for submission of objections to provisional list: 20.06.2024
- Date of issue of final list of prospective resolution applicants: 30.06.2024
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: 05.07.2024
- Last date for submission of resolution plans: 04.08.2024 (before/ by 7:00 P.M.)
- Process email ID to submit EOI: crp.gloryfurnishers@gmail.com

Date: 21.05.2024
 Place: New Delhi

Sd/-
 Vikky Dang
 Resolution Professional
 For Glory Furnishers Private Limited
 Reg No: IBB/ IPA-003/ IP-NO0359/2021-22/13763
 B-41, 2nd Floor, Ganga Ram Vastika, Vishnu Garden Part-I, New Delhi-110018

Recco Home Finance Limited

KOLKATA BRANCH: 122, 1st Floor, Balshabghata Patuli Township
 Opp of Patuli Mea Ground, Kolkata - 700094, Ph: (033)- 2462 2100, 80177 46447

E - AUCTION SALE NOTICE

Sale of Immovable Properties Mortgaged to Recco Home Finance Ltd. Under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Whereas the Borrower: Mr. Rathin Ash, S/o. Mr. Prasanta Ash and Co-Borrower: Mr. Tarun Dutta, S/o. Mr. Dhiren Dutta Villa, have borrowed money from Recco Home Finance Limited, Kolkata Branch against the mortgage of the immovable property more fully described in the schedule hereunder. Since, the Borrowers failed to repay the loan amount, the Company has issued a Demand Notice under Section 13(2) of the Sarfaesi Act, 2002 on 20.11.2023 calling upon them to repay the amount mentioned in the notice vide Loan Account Nos. 184187001007 & 1841880001167 being ₹ 8,17,163/- & ₹ 2,41,709/- respectively as on 16.11.2023 together with further interest, costs and expenses within 60 days from the date of the said notice.

Whereas the Borrower, Co-Borrowers & Guarantor having failed to pay the amount due to the Company as called for in the said demand notice, the Company has taken possession of the secured asset more fully described in the schedule hereunder by issuing Possession Notice under Section 13(4) of the Act on 27.03.2024.

Whereas the Borrowers having failed to pay the dues in full, the secured creditor, Recco Home Finance Limited has decided to sell the under mentioned secured asset in "As is where is condition" and "As is what is condition" under Section 13(4) of the Act read with Rules 8 & 9 of the Security Interest (Enforcement) Rules 2002 for realization of the debts due to the company. The dues of the borrower being vide Loan Account Nos. 184187001007 & 1841880001167 being ₹ 8,22,943/- & ₹ 2,56,851/- respectively as on 09.05.2024.

Date / Time of E - Auction: 25.06.2024, 11.00 a.m. - 12.00 Noon (with unlimited auto extension of 5 minutes)

Last Date & time for submitting E-Tenders: 24.06.2024, 04.00 p.m

DESCRIPTION OF THE PROPERTY

All that the piece and parcel of land measuring about 03 cottahs 00 chittack 00 sq.ft., (hereinafter referred to as the "said land") lying and situated at Mouza Salyedpur, J.L.No.12, comprised in Dag No.543 under Khatian No.165, within the limits of Kolkata Municipal Corporation, under Ward No.122, being Premises No.405A, Sodepur Road P.S., previously Thakurpukur, now Haridevpur, Kolkata - 700082, District - South 24 Parganas, which is butted and bounded as follows: On the North by: land and house of Smt. Sandhya Rani Das, On the South by: land of Dag No.541, On the East by: land of Dag No.543, On the West by: 17 wide Sodepur Road.

Description of Flat: Residential Apartment/Unit No.301, 2BHK on the Third Floor, South - West side measuring about 500 sq.ft., super built-up area (hereinafter referred to as the "said flat") lying and situated within the limits of Kolkata Municipal Corporation, under Ward No.122, being Premises No.405A, Sodepur Road P.S., previously Thakurpukur, now Haridevpur, Kolkata - 700082, District - South 24 Parganas.

RESERVE PRICE ₹ 13,20,000/- EMD (10% of Reserve Price) ₹ 1,32,000/-
 Minimum Bid Increment Amount: ₹ 10,000/-

For E - Auction procedure, please contact M/s. C1 India Pvt. Ltd., Mr.Prabakaran - 7418281709.

For inspection of the property the intending bidders may contact the Branch Head, Recco Home Finance Limited, Kolkata Branch, on all working days between 10 a.m to 5 p.m. Contact Nos.033 2462 2100 & 80177 46447

Authorised Officer,
 Recco Home Finance Limited

Date: 13.05.2024

Verify ID proof of the Business Correspondent/ Operator, when using AEPS*

(*AEPS - Aadhaar Enabled Payment System)

Be aware and prevent yourself from frauds

For more details, visit <https://rbikehtahai.rbi.org.in/aeps>
 For feedback, write to rbikehtahai@rbi.org.in

RBI Kehta Hai... Jaankaar Baniye, Satark Rahiye!

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